



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.79/2025/EZ

In The Matter of:-

Subhas Dutta

BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS

..... Applicant

- Versus-

The State of West Bengal & Ors.

...Respondent(s)

ACTION TAKEN REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF  
RESPONDENT NUMBER 07, THE DIVISIONAL FOREST OFFICER, BIRBHUM  
DISTRICT

INDEX

Sl No.	PARTICULARS	ANNEXURE	PAGE
1.	Action Taken Report in the Form of Affidavit on behalf of Counter Affidavit on behalf of the Respondent No. 07 The Divisional Forest Officer, Birbhum		1 - 9
2.	Photocopy of the joint survey carried out on 05.09.2024, 06.09.2024 and 09.09.2024 is annexed herewith	'A'	10
3.	Photocopies of the letters dated 01.08.2025 issued by the Forest Range Officer, Bolpur Range upon all the encroachers are collectively annexed	'B'	11 - 12

28 AUG 2025

2



	herewith		
4.	Photocopies of the joint Re-surveys along with map showing clear encroachments are collectively annexed herewith	'C'	13-14
5.	Photocopies of the eviction notices are collectively annexed herewith	'D'	15-20
6.	Photocopy of the Action Taken Report is annexed herewith	'E'	21-22
7.	Photocopies of the letters dated 01.08.2025, 08.08.2025 and 25.08.2025, issued by the by the Forest department, Government of West Bengal to Smt Chitra Ghosh and Smt. Sumana Dasgupta are collectively annexed herewith	'F'	23-27

*S. Chaudhuri*  
**S. CHAUDHURI**  
 ★ NOTARY ★  
 GOVT. OF INDIA  
 Regd. No.-6584/08  
 Bidhannagar Court  
 Dist.-North 24 Pgs

Filed by:  
*Sibojyoti Chakrabarti*  
**Mr. SIBOJYOTI CHAKRABARTI,**  
 Advocate,  
 State of West Bengal  
 (M): 9007035534  
 Email: subho.advocate@gmail.com

2 8 AUG 2025



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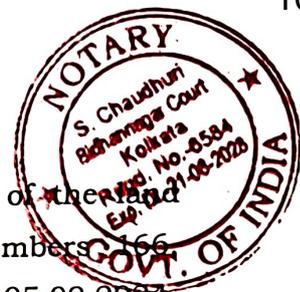
**ACTION TAKEN REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF  
RESPONDENT NUMBER 07, THE DIVISIONAL FOREST OFFICER, BIRBHUM  
DISTRICT**

I, Sri Rahul Kumar, IFS, S/o Sri Rajmani Prasad, aged about 34 years, by faith-Hindu, by occupation- Government Service, now posted as Divisional Forest Officer, Birbhum District having office at Birbhum Division, Barabagan, Suri, District: Birbhum, Pin: 731101, West Bengal, do hereby solemnly affirm and declare as follows: -

1. That I am presently posted as the Divisional Forest Officer, Birbhum District having office at Birbhum Division, Barabagan, Suri, District: Birbhum, Pin: 731101, West Bengal and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit for and on behalf of myself being respondent number 07, in the instant original application.
2. That this Action Taken Report in the form of Affidavit is being filed in compliance and obedience to the Solemn Order dated 22.07.2025, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

**2 8 AUG 2025**

4



3. That it is stated and submitted that previously a joint survey of the area situated at Kabimohanpur Mouza, J. L. No. 64, on plot numbers 166, 904/1042, 904/1043 of Bolpur Sriniketan Block was done on 05.09.2024, 06.09.2024 and 09.09.2024 in presence of officials of Block Land & Land Reforms Officer, (B. L. & L.R.O) Bolpur Birbhum, Revenue Inspector, Bolpur Municipality, Forest Range Officer, Bolpur Range and representatives of Sakuntala Village Resort, Sonajhuri Atithi Nibas, Sumana Dasgupta nad Krishna Utsab Resort and the area of encroachment has been measured and informed to all the encroachers wherein the detailed forest land encroachment in the said mouza has been stated.

Photocopy of the joint survey carried out on 05.09.2024,, 06.09.2024 and 09.09.2024 is annexed herewith and marked with the letter 'A'.

4. That in obedience to the Solemn Order dated 22.07.2025, letters dated 01.08.2025 were issued upon all the encroachers as enumerated in paragraph 8 of the affidavit dated 21.07.2025 submitted by this deponent. That in the said letters the encroachers were informed regarding re-surveying of the area in question with all documents in support of their claim.

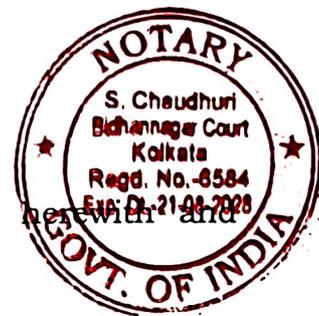
Photocopies of the letters dated 01.08.2025 issued by the Forest Range Officer, Bolpur Range upon all the encroachers are collectively annexed herewith and marked with the letter 'B'.

5. That subsequently joint re-survey was conducted by the officials of various departments in presence of Forest Department officials and representative of the encroachers on 07.08.2025 and another joint re-survey was conducted on 22.08.2025.

Photocopies of the joint Re-surveys along with map showing clear encroachments are collectively annexed herewith and marked with the letter 'C'.

6. That thereafter eviction notices under sections 33 and 63 of the Indian Forest Act, 1927 read with section 2 of the Forest Conservation Act, 1980 have been issued on all the encroachers for encroaching forest land.

5



Photocopies of the eviction notices are collectively annexed herewith and marked with the letter 'D'.

7. That the Action has been taken by the Forest department, Government of West Bengal with regard to the cleaning of Sonajhuri Haat, parking of vehicles near the haat and the removing of encroachments in the area in question and the same is detailed as hereunder.

"After several efforts by the Forest Department the said "Hat" area has been restricted in small part of Sonajhuri Forest in the month of August 2024 and regular monitoring is going on to decrease the "Hat" area. Regular meeting with Civil Administration, Police, Municipal Bodies and Sriniketan – Santiniketan Development Authority are being conducted to restrict the hat activity in forest area. The undersigned further submits that the said "Hat" is not organized daily and no felling of trees took place as alleged by the petitioner.

That the undersigned further submits that Notice have been served to 3 (Three) numbers of hotels namely i) Sakuntala Guest House, Proprietor namely Ganesh Ghosh, ii) Sonajhuri AtithiNibas (Durgabari), Proprietor namely Chitra Ghosh and iii) Krishna Utsav Resort, Proprietor namely Swapan Sarkar and a household building, Proprietor namely Sumana Dasgupta for encroachment of the forest land and they have been instructed to evacuate the encroachment area. Further after joint survey with Land Department and the representative from above mentioned 3 nos. Hotel and Smt. Sumana Dasgupta, the encroached area has been properly demarcated by fixing permanent pillars between the boundary of Forest Department and the land of the encroachers. The final evction notice has been issued to the above mentioned encroachers.

Furthermore, a meeting with the stake holders, Municipality, SSDA, Local Administration & Police has been conducted for smooth disposal of plastic and other solid waste on 22.11.2024 and a meeting regarding

2 8 AUG 2025



cleaning of Sonajhuri Hat area and disposal of waste was organized by Bolpur Municipality in the presence of representative of Sub-Divisional Officer, Sub-Divisional Police Officer, Executive Officer, SSDA and Local Administrative on 22.11.2024. The undersigned states that Bio-toilet in present in that area for public connivance in the forest area. Further stated that the undersigned issued a letter to Additional District Magistrate and A.E.O, Birbhum Zilla Parishad, Birbhum vide no. - 1098/15- dated 31.07.2025 for strengthening garbage collection and waste management in Sonajhuri area, Bolpur. Appropriate measures are being taken by the concerned authorities to strengthen the waste management system.

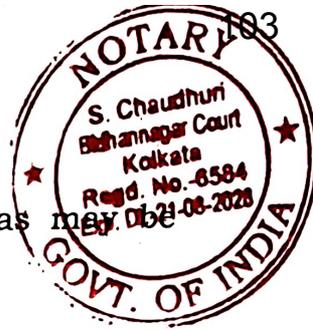
That the undersigned states that the restriction for vehicle parking inside the Forest area has been implemented as per law. The road has been blocked by fixing boundary pillars and digging of trenches around the forest area to block the entry of vehicles and the concrete work from tree stump area has been broken and all the stumping/ root bounding has been dismantled. The notice has been issued to the person concern for removing the advertisement board from forest area.

Photocopy of the Action Taken Report is annexed herewith and marked with the letter 'E'.

8. That it is also submitted that Smt Chitra Ghosh and Smt. Sumana Dasgupta have been informed vide letters dated 01.08.2025, 08.08.2025 and 25.08.2025 by the Forest department, Government of West Bengal, that the hotel and house have encroached forest area and that the said encroached area has to be vacated within the specified time.

Photocopies of the letters dated 01.08.2025, 08.08.2025 and 25.08.2025, issued by the by the Forest department, Government of West Bengal to Smt Chitra Ghosh and Smt. Sumana Dasgupta are collectively annexed herewith and marked with the letter 'F'.

2 8 AUG 2025



9. That this deponent craves leave to file supplementary affidavit as may be directed by the Hon'ble Tribunal.

10. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

11. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 9, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

*Sibojyoti Chakrabarti*  
Advocate 28.08.2025  
State of West Bengal

*P. Kumar*  
Deponent

Divisional Forest Officer  
Birbhum Division

*S. Chaudhuri*  
S. CHAUDHURI  
★ NOTARY ★  
GOVT. OF INDIA  
Regd. No.-6584/08  
Bidhannagar Court  
Dist.-North 24 Pgs

28 AUG 2025

BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS



Verification

I, Sri Rahul Kumar, IFS, S/o Sri Rajmani Prasad, aged about 34 years, by faith-Hindu, by occupation- Government Service, now posted as Divisional Forest Officer, Birbhum District having office at Birbhum Division, Barabagan, Suri, District: Birbhum, Pin: 731101, West Bengal, West Bengal, do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

28/8/25

Verified at Kolkata, on this the 28<sup>th</sup> day of August, 2025.

Identified by me.

*Libojyoti Chakrabarti*  
Advocate 28.08.2025  
State of West Bengal

*R/Kumar*  
Deponent  
Divisional Forest Officer  
Birbhum Division

*S. Chaudhuri*  
S. CHAUDHURI  
\* NOTARY \*  
GOVT. OF INDIA  
Regd. No.-6584/08  
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28 AUG 2025



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**ACTION TAKEN REPORT IN THE  
FORM OF AFFIDAVIT ON BEHALF  
OF RESPONDENT NUMBER 07, THE  
DIVISIONAL FOREST OFFICER,  
BIRBHUM DISTRICT**

Filed by:

Mr. SIBOJYOTI CHAKRABARTI,  
Advocate,  
State of West Bengal  
(M): 9007035534  
Email: subho.advocate@gmail.com



Annexure - A

GOVERNMENT OF WEST BENGAL  
 Directorate of Forests  
 Office of the Forest Range Officer, Bolpur Range  
 Santiniketan, Bolpur, Birbhum - 731235  
 Email: robolpur2020@gmail.com



This is to certify that a joint survey was conducted at Kabimohanpur Mouza (JL No 64) on plot no 166, 904/1042, 904/1043 of Bolpur Sriniketan Block by Block land and land Reform officer and Forest Department in the presence of the representative from Sakuntala Village Resort (Prop- Ganesh Ghosh), Chita Ghosh (Prop of Sonajuri Atithi Nibas) herself, Sumana Dasgupta herself and Representative of Krishna Utsab Resort on 05.09.2024, 06.09.2024 and 09.09.2024. The statement of detailed forest land encroachment in the said mouza is stated below-

Sl. No.	Name of Encroacher	Name of Mouza	Plot No (R.S.)	Area Encroachment (in Satak)
1	Sakuntala Village Resort (Prop- Ganesh Ghosh)	Kabi Mohanpur (JL-64)	904/1042	2.6
2	Chita Ghosh (Prop. of Sonajuri Atithi Nibas)	Kabi Mohanpur (JL-64)	904/1042	14.4
3	Sumana Dasgupta	Kabi Mohanpur (JL-64)	904/1042	3.6
4	Krishna Utsab Resort	Kabi Mohanpur (JL-64)	904/1042	3.7

This is the joint survey report in connection with Sonajuri Forest Land Encroachment.

BL & LRO  
 Bolpur Sriniketan  
 18/9/2024  
 Assistant Director  
 Block Land & Land Reforms officer  
 Bolpur, Birbhum

*Alita*  
 Revenue Inspector  
 Bolpur Municipality, Birbhum

*Boman*  
 Forest Range Officer  
 Forest Range Officer  
 Bolpur Range  
 Bolpur Range



GOVERNMENT OF WEST BENGAL  
 Directorate of Forests  
 Office of the Forest Range Officer, Bolpur Range  
 Santiniketan, Bolpur, Birbhum - 731235  
 Email: robolpur2020@gmail.com



Annexure "B"

No. 551 /BP-28

Date 01/08/2025

To  
 Chitra Ghosh  
 Wife of Asish Ghosh  
 Banerpukur Danga, Shyambati  
 P.O.+ P.S. Santiniketan, Birbhum-731235

**Sub: Encroachment of Forest Land.**

In response to the letter from Ld. Advocate Sudip Kumar Das on July 04, 2025 on behalf of you. I would like to mention the following facts for your knowledge-

1. Undersigned issued a notice to you in connection with encroachment of forest land as per our land record and invite your response for relevant documents in your favour of the land in question. (Documents Attached as Annexure-I)

2. On 04/07/2025 you have submitted the documents in favour of your claim. (Documents attached as annexure-II)

3. In pursuing your documents which submitted by you and after verbal discussion with you a mutual date has been fixed for joint land survey of the disputed land. (Enclosure letter of BL&LRO for your reference, Annexure-III)

4. On 05/09/2024, 06/09/2024, 09/09/2024 a joint survey was conducted by BL&LRO, Bolpur-Sriniketan Block, in presence of you, your surveyor and the representative of Forest Department. (Geo tagged photograph attached for your reference, Annexure-IV)

5. After survey the demarcation of disputed land has been marked in the field. (Geo tagged photograph Attached, Annexure-V)

6. After that final demarcation of forest boundary was done by fixing permanent boundary pillar. (Photograph attached, Annexure-VI)

For that reason eviction notice was given to you.

Nevertheless, if you want to re-survey of the area from your end then let the undersigned intimate within three (3) days after receiving this letter and fixing the re-survey date within seven (7) days of receiving this letter with all the land documents in support of your claim.

Enclosure: As stated above.

  
 Forest Range Officer  
 Bolpur Range  
 Bolpur Range



GOVERNMENT OF WEST BENGAL  
 Directorate of Forests  
 Office of the Forest Range Officer, Bolpur Range  
 Santiniketan, Bolpur, Birbhum - 731235  
 Email: robolpur2020@gmail.com



No. 552 /BP- 28

Date 01/08/2025

To  
 Sumana Dasgupta  
 Wife of Partha Dasgupta  
 Sonajuri  
 P.O.+ P.S. Santiniketan, Birbhum-731235

**Sub: Encroachment of Forest Land.**

In response to the letter from Ld. Advocate Sudip Kumar Das on July 04, 2025 on behalf of you. I would like to mention the following facts for your knowledge-

1. Undersigned issued a notice to you in connection with encroachment of forest land as per our land record and invite your response for relevant documents in your favour of the land in question. (Documents Attached as Annexure-I)
2. On 04/07/2025 you have submitted the documents in favour of your claim. (Documents attached as annexure-II)
3. In pursuing your documents which submitted by you and after verbal discussion with you a mutual date has been fixed for joint land survey of the disputed land. (Enclosure letter of BI&LRO for your reference, Annexure-III)
4. On 05/09/2024, 06/09/2024, 09/09/2024 a joint survey was conducted by BL&LRO, Bolpur-Sriniketan Block, in presence of you, your surveyor and the representative of Forest Department. (Geo tagged photograph attached for your reference, Annexure-IV)
5. After survey the demarcation of disputed land has been marked in the field. (Geo tagged photograph Attached, Annexure-V)
6. After that final demarcation of forest boundary was done by fixing permanent boundary pillar. (Photograph attached, Annexure-VI)

For that reason eviction notice was given to you.

Nevertheless, if you want to re-survey of the area from your end then let the undersigned intimate within three (3) days after receiving this letter and fixing the re-survey date within seven (7) days of receiving this letter with all the land documents in support of your claim.

Enclosure: As stated above.

Forest Range Officer  
 Bolpur Range  
 Forest Range Officer  
 Bolpur Range

13

Annexure - 'e'



GOVERNMENT OF WEST BENGAL  
 Directorate of Forests  
 Office of the Forest Range Officer, Bolpur Range  
 Santiniketan, Bolpur, Birbhum - 731235  
 Email: robolpur2020@gmail.com



No. 585 /BP- 11

Date: 07/08/2025

To  
 The Divisional Forest Officer  
 Birbhum Division  
 Suri, Birbhum

Sub: Joint re-survey and demarcation of forest land at Kabimohanpur Mouza

Sir,

With reference to the above mentioned subject this is to inform you that a joint re-survey at Kabimohanpur Mouza (JL No 64), RS Plot No- 904/1042 is started today i.e. on 07/08/2025 with representative of BL & LRO Bolpur, Forest Department, Chitra Ghosh herself along with her surveyor and representative of Sumana Dasgupta along with her Ld. Advocate Sudip Kumar Das (as mentioned in her application on 06/08/2025).

The signature of the said parties are:

*Chitra Ghosh*  
 Chitra Ghosh  
 (Wife of Asish Ghosh  
 Bonerpukur Danga  
 Santiniketan  
 Birbhum- 731235)

*Chitra Ghosh*  
 For Sumana  
 Dasgupta  
 Representative of  
 Sumana Dasgupta  
 Wife of Partha Dasgupta  
 Sonajuri, Santiniketan  
 Birbhum- 731235)

*Palder* (R.F.)  
 07-08-25  
 Representative of  
 BL&LRO,  
 Bolpur Block

*Demman*  
 Forest Range Officer  
 Bolpur Range

In the presence of:

*Sudip Kumar Das*  
 Sudip Kumar Das  
 (Ld. Advocate)

*[Signature]*  
 Asst. Divisional Forest officer  
 Birbhum Division  
 07/08/25

This is for your kind information and taking necessary action.

*Demman*  
 Forest Range Officer  
 Bolpur Range  
 Bolpur Range



GOVERNMENT OF WEST BENGAL  
 Directorate of Forests  
 Office of the Forest Range Officer, Bolpur Range  
 Santiniketan, Bolpur, Birbhum - 731235  
 Email: robolpur2020@gmail.com



No. 637 /BP- 11

Date: 22/08/2025

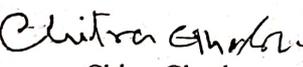
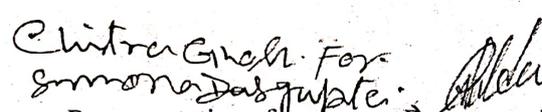
To  
 The Divisional Forest Officer  
 Birbhum Division  
 Suri, Birbhum

Sub: Joint re-survey and demarcation of forest land at Kabimohanpur Mouza

Sir,

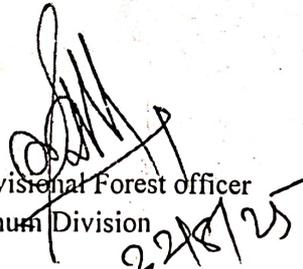
With reference to the above mentioned subject this is to inform you that a joint re-survey at Kabimohanpur Mouza (JL No 64), RS Plot No- 904/1042 is started today i.e. on 22/08/2025 with representative of BL & LRO Bolpur, Forest Department, Chitra Ghosh herself along with her surveyor and representative of Sumana Dasgupta along with her Ld. Advocate Sudip Kumar Das (as mentioned in her application on 09/08/2025).

The signature of the said parties are:

			
Chitra Ghosh (Wife of Asish Ghosh Bonerpukur Danga Santiniketan Birbhum- 731235)	Representative of Sumana Dasgupta Wife of Partha Dasgupta Sonajuri, Santiniketan Birbhum- 731235)	Representative of BL&LRO, Bolpur Block	Forest Range Officer Bolpur Range

In the presence of:

  
 Sudip Kumar Das  
 (Ld. Advocate)

  
 Asst. Divisional Forest officer  
 Birbhum Division  
 22/8/25

This is for your kind information and taking necessary action.

  
 Forest Range Officer  
 Bolpur Range

15

Annexure-D<sup>u</sup>

বনবিভাগ  
পশ্চিমবঙ্গ সরকার

## নোটিশ

ভারতীয় বন আইন, 1927 (Indian Forest Act 1927, U/S 33 ও 63), Forest Conservation Act (FCA) -1980 U/S -2,  
মতে

শ্রী/শ্রীমতী শ্রীমতী সোমিয়া  
সাং ভোলাপুর থানা শান্তিনিকেতন জেলা বীরভূম

এতদ্বারা আপনাকে জানানো যাইতেছে যে, ইং 06.09.2024 তারিখে বোলপুর বনদপ্তর, ভূমি ও ভূমি সংস্কার দপ্তরের  
প্রতিনিধি এবং আপনার উপস্থিতিতে কবিমোহনপুর মৌজায় যৌথভাবে জমি জরিপ করে দেখা গিয়েছে যে, আপনি  
বনভূমির জায়গা দখল করে আছেন। তাই অবিলম্বে আপনাকে দখলকৃত বনভূমির জায়গা খালি করার জন্য বলা হচ্ছে।  
অন্যথায় আপনার বিরুদ্ধে আইনত ব্যবস্থা গ্রহণ করা হইবে।

স্বাক্ষর শ্রীমতী 10/06/2025

পদ পরিচালক  
ভোলাপুর

করণ .....

প্রতিলিপি প্রেরিত হইল

- ১। বিভাগীয় বন্যাধিকারিক, বীরভূম বন বিভাগ
- ২। পৌরপ্রধান, বোলপুর পৌরসভা
- ৩। থানা আধিকারিক, শান্তিনিকেতন থানা

Chitra Ghosh

10/6/25

Received by  
Chitra Ghosh

16

Vig. No. 589/BP-28 এ - ০৪/০৪/২০২৫



বনবিভাগ

পশ্চিমবঙ্গ সরকার

নোটিশ

(2<sup>nd</sup> Eviction notice)

ভারতীয় বন আইন, ১৯২৭ (Indian Forest Act 1927, U/S 33 ও 63), Forest Conservation Act (FCA) -1980 U/S -2,

মতে  
 শ্রী/শ্রীমতী Chitra Ghosh (Wife of Sonaruni Alithi Nibas)  
 সাং বাগবন্দু স্বরাজ্য থানা সমস্ত বিক্রেতা জেলা বীরভূম  
কসিমহালা

এতদ্বারা আপনাকে জানানো যাইতেছে যে, ইং 10/06/2025 তারিখে বোলপুর বনদপ্তরের পক্ষ থেকে আপনাকে দখলকৃত বনভূমির জায়গা খালি করার জন্য নোটিশ করা হয়েছিল কিন্তু এখনো পর্যন্ত আপনার পক্ষ থেকে কোনো রকম পদক্ষেপ গ্রহণ করা হয়নি। দ্বিতীয়বার এই নোটিশ গ্রহণের পর থেকে সাতদিনের মধ্যে আপনাকে দখলকৃত বনভূমির জায়গা খালি করার জন্য বলা হচ্ছে, অন্যথায় আপনার বিরুদ্ধে আইনত ব্যবস্থা গ্রহণ করা হইবে।

- প্রথম নোটিশের প্রতিলিপি সংযুক্ত করা হইল।

স্বাক্ষর Chitra Ghosh ০৪/০৪/২০২৫  
 পদ বনবিভাগ  
 করণ

প্রতিলিপি প্রেরিত হইল

- ১। বিভাগীয় বন্যাধিকারিক, বীরভূম বন বিভাগ
- ২। মহকুমা শাসক, বোলপুর মহকুমা
- ৩। পৌরপ্রধান, বোলপুর পৌরসভা
- ৪। থানা আধিকারিক, শান্তিনিকেতন থানা
- ৫। প্রধান, রূপপুর গ্রাম পঞ্চায়েত

Chitra Ghosh  
 ৪/৪/২৫

Memo No. 651/BP-28, Dt - 25/08/2025



বনবিভাগ

পশ্চিমবঙ্গ সরকার

নোটিশ

(3<sup>rd</sup> and final Eviction notice)

ভারতীয় বন আইন, 1927 (Indian Forest Act 1927, U/S 33 ও 63), Forest Conservation Act (FCA) -1980 U/S -2,

মতে

শ্রী/শ্রীমতী Chitra Ghosh (Prop. of Sonaruni Atithi Nibas)

সং বোলপুর মহকুমা থানা শান্তিনিকেতন জেলা বীরভূম

কলিকাতা

এতদ্বারা আপনাকে জানানো যাইতেছে যে, প্রথমবার, ইং 10/06/2025, এবং দ্বিতীয়বার, ইং 08/08/2025 তারিখে বোলপুর বনদপ্তরের পক্ষ থেকে আপনাকে দখলকৃত বনভূমির জায়গা খালি করার জন্য নোটিশ করা হয়েছিল কিন্তু এখনো পর্যন্ত আপনার পক্ষ থেকে কোনোরকম পদক্ষেপ গ্রহণ করা হয়নি। তৃতীয়বার, এই নোটিশ গ্রহণের পর থেকে সাতদিনের মধ্যে আপনাকে দখলকৃত বনভূমির জায়গা খালি করার জন্য বলা হচ্ছে, । অন্যথায় আপনার বিরুদ্ধে আইনত ব্যবস্থা গ্রহণ করা হইবে।

- প্রথম এবং দ্বিতীয় নোটিশের প্রতিলিপি সংযুক্ত করা হইল।

স্বাক্ষর .....

পদ..... **Forest Range Officer**  
**Bolpur Range** .....

করণ .....

প্রতিলিপি প্রেরিত হইল

১। বিভাগীয় বনাধিকারিক, বীরভূম বন বিভাগ

২। মহকুমা শাসক, বোলপুর মহকুমা

৩। পৌরপ্রধান, বোলপুর পৌরসভা

৪। থানা আধিকারিক, শান্তিনিকেতন থানা

৫। প্রধান, রূপপুর গ্রাম পঞ্চায়েত

Translated Copy -18-



**Forest Department**  
**Government of West Bengal**  
**NOTICE**

According to Indian Forest Act 1927 U/S 33 and 63, Forest Conservation Act (FCA) -1980 U/S -2

Shri/Smt Chirtra Ghosh, Wife of Asish Ghosh Address: Banpukurdanga, Shyambati, Police Station: Santiniketan, District: Birbhum.

It is hereby informed to you that on 06.09.2024 a joint survey was conducted by Land department, Bolpur-Sriniketan Block, Forest Department in presence of you and your representative surveyor and it has been found that you have encroached forest land at Kobimohanpur (JL no. 64) mouza. Therefore, you are hereby directed to evacuate encroached forest land without any delay. Otherwise, legal will be taken against you.

Signature:

Designation:

Office:

Copy forwarded to:

1. Divisional Forest Officer, Birbhum Division
2. Chairperson, Bolpur Municipality
3. Officer-in-charge, Santiniketan Police Station

19

*Translated copy*



**Forest Department  
Government of West Bengal  
NOTICE**

**(2<sup>nd</sup> eviction notice)**

According to Indian Forest Act 1927 U/S 33 and 63, Forest Conservation Act (FCA) -1980 U/S -2

Shri/Smt Chirtra Ghosh, Wife of Asish Ghosh Address: Banpukurdanga, Shyambati, Police Station:  
Santiniketan, District: Birbhum.

It is hereby informed to you that on 10.06.2020, Forest department provided a notice to evacuate encroached forest land by you at Kobimohanpur mouza, JL no. 64, but till now you didn't take any positive steps yet. Hence, for the second time a notice is issued to you to evacuate the same within seven days from the date of receipt of this notice. Otherwise, legal action will be taken against you.

Signature:

Designation:

Office:

Copy forwarded to:

1. Divisional Forest Officer, Birbhum Division
2. Sub-Divisional Officer, Bolpur Sub Division
3. Chairperson, Bolpur Municipality
4. Officer-in-charge, Santiniketan Police Station
5. Prodhan, Ruppur Gram Panchayet

*Translated Copy*



**Forest Department  
Government of West Bengal  
NOTICE**

**(3<sup>rd</sup> and final eviction notice)**

According to Indian Forest Act 1927 U/S 33 and 63, Forest Conservation Act (FCA) -1980 U/S -2

Shri/Smt Chirtra Ghosh, Wife of Asish Ghosh Address: Banpukurdanga, Shyambati, Police Station:  
Santiniketan, District: Birbhum.

It is hereby informed to you that two eviction notice were given to you on 10.06.2025 and 08.08.2025 respectively by Forest department to evacuate encroached forest land by you at Kobimohanpur mouza, JL no. 64, but till now you didn't take any positive steps. Hence, the third notice is issued against you to evacuate the encroached forest land within seven days from the date of receipt of this notice. Otherwise, legal action will be taken against you.

Signature:

Designation:

Office:

Copy forwarded to:

1. Divisional Forest Officer, Birbhum Division
2. Sub-Divisional Officer, Bolpur Sub Division
3. Chairperson, Bolpur Municipality
4. Officer-in-charge, Santiniketan Police Station
5. Prodhan, Ruppur Gram Panchayet

21

Annexure - E

Government of West Bengal  
Directorate of Forests

Office of the Divisional Forest Officer, Birbhum Division

Barabagan, Suri, Birbhum, PIN - 731103

Phone - 03462-255262 : Fax - 03462-253863 : e-mail : [dfobirbhum2010@gt](mailto:dfobirbhum2010@gt)

Visit us at: [www.birbhumforest.in](http://www.birbhumforest.in)



No.- 1391/8m-

Dated: 27.08.2025

To  
The Chief Conservator of Forests,  
Public Grievance, Law and Information, West Bengal

Sub: Action taken report in c/w OA No. 79 of 2025 in the matter of Subhas Dutta Vs State of West Bengal & Ors.

Ref: Your kind office letter no. 3832/CS/LAW/7R-2(853)/2025 dated 29.07.2025.

Madam,

With reference to the subject mentioned above, the undersigned would like to inform you that the following Action has been taken by the Forest department, Government of West Bengal with regard to the cleaning of Sonajhuri Haat, parking of vehicles near the haat and the removing of encroachments in the area in question and the same is detailed as hereunder.

“After several efforts by the Forest Department the said “Hat” area has been restricted in small part of Sonajhuri Forest in the month of August 2024 and regular monitoring is going on to decrease the “Hat” area. Regular meeting with Civil Administration, Police, Municipal Bodies and Sriniketan – Santiniketan Development Authority are being conducted to restrict the hat activity in forest area. The undersigned further submits that the said “Hat” is not organized daily and no felling of trees took place as alleged by the petitioner.

That the undersigned further submits that Notice have been served to 3 (Three) numbers of hotels namely i) Sakuntala Guest House, Proprietor namely Ganesh Ghosh, ii) Sonajhuri Atithi Nibas (Durgabari), Proprietor namely Chitra Ghosh and iii) Krishna Utsav Resort, Proprietor namely Swapan Sarkar and a household building, Proprietor namely Sumana Dasgupta for encroachment of the forest land and they have been instructed to evacuate the encroachment area. Further after joint survey with Land Department and the representative from above mentioned 3 nos. Hotel and Smt. Sumana Dasgupta, the encroached area has been properly demarcated by fixing permanent pillars between the boundary of Forest Department and the land of the encroachers. The final ejection notice has been issued to the above mentioned encroachers.

22

Furthermore, a meeting with the stake holders, Municipality, SSDA, Local Administration & Police has been conducted for smooth disposal of plastic and other solid waste on 22.11.2024 and a meeting regarding cleaning of Sonajhuri Hat area and disposal of waste was organized by Bolpur Municipality in the presence of representative of Sub-Divisional Officer, Sub-Divisional Police Officer, Executive Officer, SSDA and Local Administrative on 22.11.2024. The undersigned states that Bio-toilet is present in that area for public convenience in the forest area. Further stated that the undersigned issued a letter to Additional District Magistrate and A.E.O, Birbhum Zilla Parishad, Birbhum vide no. – 1098/15- dated 31.07.2025 for strengthening garbage collection and waste management in Sonajhuri area, Bolpur. Appropriate measures are being taken by the concerned authorities to strengthen the waste management system.

That the undersigned states that the restriction for vehicle parking inside the Forest area has been implemented as per law. The road has been blocked by fixing boundary pillars and digging of trenches around the forest area to block the entry of vehicles and the concrete work from tree stump area has been broken and all the stumping/ root bounding has been dismantled. The notice has been issued to the person concerned for removing the advertisement board from forest area.

This is for your kind information and taking necessary action.

  
Divisional Forest Officer  
Birbhum Division

No.-

Dated

Copy forwarded for kind information to-

1. The Chief Conservator of Forests, South East Circle, West Bengal.

  
Divisional Forest Officer  
Birbhum Division



GOVERNMENT OF WEST BENGAL  
 Directorate of Forests  
 Office of the Forest Range Officer, Bolpur Range  
 Santiniketan, Bolpur, Birbhum - 731235  
 Email: robolpur2020@gmail.com



No. 649 /BP- 28

Date 25/08/2025

To  
 Chitra Ghosh  
 Wife of Asish Ghosh  
 Banerpukur Danga, Shyambati  
 P.O.+ P.S. Santiniketan, Birbhum-731235

Sub: Eviction of encroachment from Forest Land in Kobimohanpur mouza

Ref.: Your letter dated 09.08.2025 and memo no. 625/BP-11, Dt. 17.08.2025 of Forest Range Officer, Bolpur Range

Madam,

With reference to the subject cited above, this is to inform you that, as per your request, a joint re-survey was conducted on 22.08.2025, but you failed to show the exact boundary demarcation with forest land and property. Therefore, as per the previous joint survey done on 05.09.2024, 06.09.2024 and 09.09.2024 by the Block land and land Reform Officer, Bolpur- Sriniketan Block, in the presence of the Forest Department, your representative surveyor, from which it is revealed that the joint survey report is correct and you are hereby directed to abide by the joint survey report. Now third notice of eviction vide memo number 651/BP-28 dated 25.08.2025 issued against you and a final chance is provided to you, failing which law will follow its own course and coercive action may be taken against you for which the Forest department shall not be responsible.

Enclosure: As stated above

Forest Range officer  
 Bolpur Range  
**Forest Range Officer**  
**Bolpur Range**

No.                      Date:

Copy forwarded for kind information and taking necessary to:

1. The Divisional Forest Officer, Birbhum Division

Forest Range officer  
 Bolpur Range  
**Forest Range Officer**  
**Bolpur Range**



GOVERNMENT OF WEST BENGAL  
 Directorate of Forests  
 Office of the Forest Range Officer, Bolpur Range  
 Santiniketan, Bolpur, Birbhum - 731235  
 Email: robolpur2020@gmail.com



No. 594 /BP-28

Date: 08/08/2025

To  
 Sumana Dasgupta  
 Wife of Partha Dasgupta  
 Sonajuri  
 P.O.+ P.S. Santiniketan, Birbhum-731235

Sub: Encroachment of Forest Land

Ref:

As per your letter dated 03/08/2024 a joint re-survey was to be conducted from your end on encroached forest land at mouza Kabimohanpur (JL No-64, RS Plot No- 904/1042) on 07/08/2025. Accordingly, the officials from land department along with the survey team & the representative of Forest Department with their survey team was present at the encroached forest plot mentioned above from 8.30 A.M. to 2 P.M. but no survey exercise in the field was conducted from your end.

On the contrary you have send a memo on 07/08/2025 by mentioning that the reference point which was fixed as one of the reference point in the previous joint survey has not been "properly and permanently established." It is ridiculous that without using any survey instrument like GPS, DGPS, Measuring Tape/Chain, Plain Table, Prismatic compass etc. your survey team rejected one of the previous survey reference point within just thirty second in course of joint survey visit and tried to postpond the total survey exercise.

Not listening any member of the joint survey team, you yourself fixed another joint survey date on 22/08/2025 at around 12.15 P.M. Even though there was enough time and scope on 07/08/2025 for re-survey, the joint survey team just keep themselves as a spectator of your thirty second joint re-survey exercise. Since no initiative was taken from your side to find fixed points or re-survey the plot.

It is very pertinent to mention here that with a mutually fixed date, joint survey exercise has already been completed satisfactory in presence of you and your surveyor on 05/09/2024, 06/09/2024 & 09/09/2024. Which has been already intimidated to you vide this office memo number 552/BP-28 dated 01/08/2025. The encroached land at Kabimohanpur, mauza (JL No-64) has already been fixed by previous joint survey as mentioned supra, by a rigorous exercise by land department, forest department for continuous three days. In this connection, the joint survey report along with joint survey map prepared by previous survey team is authentic and correct to best of our knowledge as you failed to show any valid logic in claim of your statement.

It is presume that by your thirty second joint re-survey exercise is in the goal to deliberately delayed the re-survey exercise and lingering the issue. Your survey team act as a checking authority of previous demarcation without any proper tool. It is very much sorrowful and regrettable act from the part of your survey team.

Considering the previous joint survey exercise done meticulously and subsequent survey report and map is an authentic and accurate document. the report says that you have encroached notified forest land at mouza Kabimohanpur, (JL No-64, RS Plot No- 904/1042) over 14.4 satak.

Critra Ghosh  
 For Sumana  
 Dasgupta  
 Contd.....  
 8/8/25

25

Hence an eviction of forest land encroachment notice is being issued against you, with this letter vide memo number 590/BP-28 dated 08.08.2025 for your perusal.

Enclosure: As stated above

*Panna*  
Forest Range Officer  
Bolpur Range  
Bolpur Range

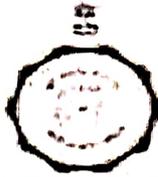
No. /BP-

Date

Copy Forwarded to for kind information and taking necessary action to:

1. Divisional forest officer, Birbhum Division
2. Superintendent of Police, Birbhum
3. Sub-Divisional Officer, Bolpur
4. Sub-Divisional Police Officer, Bolpur
5. Chairperson, Bolpur Municipality
6. Pradhan, Ruppur Gram Panchayet
7. Officer-in-Charge, Santiniketan Police Station

*Sd/-*  
Forest Range Officer  
Bolpur Range  
Bolpur Range



GOVERNMENT OF WEST BENGAL  
 Directorate of Forests  
 Office of the Forest Range Officer, Bolpur Range  
 Santiniketan, Bolpur, Birbhum - 731235  
 Email: robolpur2020@gmail.com

No. 593 /BP-28

Date: 08/02/2025

To  
 Chitra Ghosh  
 Wife of Asish Ghosh  
 Banerpukur Danga, Shyambati  
 P.O. + P.S. Santiniketan, Birbhum-731235

Sub: Encroachment of Forest Land

Ref: Memo no. 551/BP-28 Dt. 01.08.2025, 568/BP-11 dt. 04.08.2025, and 570/BP-11 dt. 04.08.2025 of Forest Range Officer, Bolpur Range

As per your letter dated 03/08/2024 a joint re-survey was to be conducted from your end on encroached forest land at mouza Kabimohanpur (JL No-64, RS Plot No- 904/1042) on 07/08/2025. Accordingly, the officials from land department along with the survey team & the representative of Forest Department with their survey team was present at the encroached forest plot mentioned above from 8.30 A.M. to 2 P.M. but no survey exercise in the field was conducted from your end.

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Considering the previous joint survey exercise done meticulously and subsequent survey report and map is an authentic and accurate document, the report says that you have encroached notified forest land at mouza Kabimohanpur, (JL No-64, RS Plot No- 904/1042) over 14.4 satak.

Chitra Ghosh

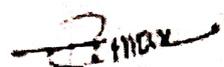
Contd. \_\_\_\_\_

8/8/25

27

Hence an eviction of forest land encroachment notice is being issued against you with this letter side memo number 589/BP-28 dated 08.08.2025 for your perusal.

Enclosure: As stated above

  
Forest Range Officer  
Bolpur Range  
S

No. /BP-

Date: \_\_\_\_\_

Copy Forwarded to for kind information and taking necessary action to:

1. Divisional forest officer, Birbhum Division
2. Superintendent of Police, Birbhum
3. Sub-Divisional Officer, Bolpur
4. Sub-Divisional Police Officer, Bolpur
5. Chairperson, Bolpur Municipality
6. Pradhan, Ruppur Gram Panchayet
7. Officer-in-Charge, Santiniketan Police Station

Sd/-  
Forest Range Officer  
Bolpur Range

*Rasthumar*  
RAHUL KUMAR  
DIVISIONAL FOREST OFFICER  
BIRBHUM.

# VAKALATNAMA

In The High Court at Calcutta

District: \_\_\_\_\_

Before The Hon'ble National Green Tribunal, ~~Criminal Revisional~~ Constitutional Writ Civil ~~Appellate Jurisdiction~~  
No. E 2 B, Kerkata of  
O. A. No. 79/2025/E  
Subhas Dutta { Appellant  
Petitioner

-Versus-

State of West Bengal & ors { Respondent  
Opposite Party

Vakalatnama on behalf of Divisional Forest officer (D.F.O) Birbhum.

Known all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum or appeal or petition/of entering appearance in the above matter for appearing, conducting and arguing the same for depositing or withdrawing any money in connection there with for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/our behalf for filing, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filing petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act. And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

In witness where of I/we sign and execute this Vakalatnama on this the 27th day of August, 2025

Name of the Advocates

Respondent No. 7.

*Sibojyoti Chakrabarti*  
Advocate  
State of West Bengal.  
Enrolment No: WB/1730/2010.  
Email:- subho.advocate  
@gmail.com  
Ph: 9007035534

Received the Vakalatnama  
from the Executant within  
time satisfied & accepted

Sibojyoti Chakrabarti  
Advocate  
for The State of W.B